

State vs. Ramjan @ Arish s/o Islam
FIR No. 504/20
PS. Jafrabad
U/s. 25/54/59 Arms Act

07.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present: Ld. APP for the State.

None.

An application for grant of bail moved on behalf of applicant / accused Ramjan @ Arish s/o Islam.

Reply filed by the IO. As per the reply filed by the IO HC Manoj Kumar, accused Ramjan @ Arish s/o Islam has been already granted bail in the present case on 02.12.2020.

In these circumstances as accused has been already granted bail in the present case on 02.12.2020, application of accused stands dismissed.

Application is disposed off accordingly.

Copy of order be given dasti.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

BHARAT
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(Bharat Aggarwal)
MM-05/SHD/KKD Courts/ Delhi
07.01.2021

State vs. Tanjeem Ali s/o Sh. Zakir Ali
e-FIR No. 13510/20
PS. Jagatpuri
U/s. 379 IPC

07.01.2021

Matter heard through Cisco Webex Application (Video Conferencing).

Present order shall dispose off the bail application of accused Tanjeem Ali s/o Sh. Zakir Ali.

Present: Ld. APP for the state.
Counsel for Applicant.

It is stated that accused is in JC since 22.10.2020 and was falsely implicated in the present case. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by IO that allegations against the accused person is serious in nature. It is further stated that accused was arrested by PS Shakarpur, Crime Branch and stolen vehicle was recovered from the possession of accused. It is further stated that accused has involvement in 08 other cases and a habitual offender. It is further stated that address of accused has not verified and if accused released on bail, he may jump the bail.

Heard the arguments through VC and perused the record.

In the present case, allegations against the accused are serious in nature. Further, accused has involvement in 08 other cases of similar nature. Furthermore, accused arrested with possession of stolen vehicle as per reply of IO. In such circumstances, the possibility of accused of tampering with evidence or again committing the similar crime, if released on bail, cannot be ignored. In view of the above discussed facts and circumstances, no ground for bail if made out. In view of same, bail application if accused Tanjeem Ali s/o Sh. Zakir Ali stands dismissed. Application disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly

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